

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 652/GT/2025

Subject : Petition for truing up of the 2019-24 tariff of the Dadri Gas Power Station (829.78 MW).

Petition No. 651/GT/2025

Subject : Petition for approval of the 2024-29 tariff of Dadri Gas Power Station (829.78MW).

Petitioner : NTPC Limited

Respondent(s) : UPPCL and 10 Others

Date of hearing : **21.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ajitesh Garg, Advocate, NTPC
Shri Shiv Bhavan, NTPC
Shri Sameer Aggarwal, NTPC
Shri Divyansh Bhatt, Advocate, UPPCL
Shri Shashwat Singh, Advocate, UPPCL
Shri Prakher Shukla, Advocate, UPPCL
Shri Anand Kumar Shrivastava, Advocate, TPDDL
Shri Ankit Bhandari, Advocate, TPDDL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the additional information sought by the Commission vide ROP of hearing dated 20.11.2025 has been filed after serving a copy on the Respondents. He further submitted that since the pleadings in the matter have been completed, the order in the matter may be reserved.

2. The learned counsel for the Respondents, BRPL and BYPL, sought liberty to file additional submissions in the matter. The learned counsel for the Petitioner also sought time to file its response thereto. This was accepted by the Commission.

3. The Commission, after hearing the learned counsel for the parties, directed the Petitioner to file the following additional information, on or before **13.2.2026**, after serving a copy to the Respondents:

Petition No. 652/GT/2025

Interest on Working Capital



- a. *Justification for considering the data for all available months instead of only the third quarter of the preceding year.*
- b. *Linked Form-15F in Excel format, as sought in the previous ROP dated 20.11.2025.*

Capital Spares

- c. *Revised Form-17 in Excel format as submitted in Annexure-C4 of ROP reply dated 15.12.2025.*

4. The Respondents are permitted to file their reply, after serving a copy to the Petitioner, by **20.2.2026**, who may, thereafter, file their rejoinder, if any, by **25.2.2026**. The parties shall complete their submissions within the due dates mentioned, and no extension of time shall be granted for any reason.

5. Subject to this and based on the consent of the parties, the order in the petitions was reserved.

By order of the Commission

**Sd/-
(Deepak Pandey)
Assistant Chief (Law)**

